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**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 10.01.2018.

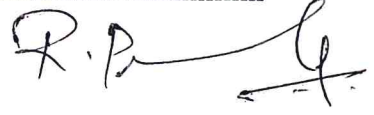
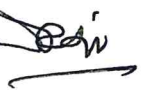

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 11/2010	TP 19/16	For hearing	397/ 398	Mr. C. Kanakasabapathy & Anr. Vs Jet Fastners Pvt. Ltd. & 4 Others

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

1. N.P. Vijay Kumar
R. Pradeep
9790911370
Counsel for
R₁, R₃, R₄ & R₅

2. RAMESH RAJ. J.
9444307391
counsel for Petitioner-3 ~~Ramesh Raj~~

3. Parikshit. SS
9886588567
Counsel for R₃


ORDER

Counsel for Petitioner is present. Counsel for Respondent is also present. I.A 179/17 is taken up today. Counsel for Petitioner filed reply Affidavit to the Memo filed on behalf of Respondent. I.A 179/17 is listed for further hearing on 06/02/2018. It is the case of Counsel for Respondent. Counsel for Respondent further informed that, the Company has received a letter addressed by the 2nd Petitioner, claiming she is the sole owner of the shareholders of her late husband and hence the 3rd Petitioner her son is not entitled to any share. Counsel reported that, in view of conflict between the two petitioners, whether they can maintain this main petition, then Counsel for Petitioner is directed to clarify the same, as list it on 06/02/2018.


Member (T)


Member (J)